FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED

	RELEVANT	PARTICULARS
1.	Name of corporate debtor	SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/02/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15135WB2008PLC122942
5.	Address of the registered office and principal office (if any) of corporate debtor	446/3 LAKE GARDENS KOLKATA-700045, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	25-11-2021(Copy of order made available to IRP via email on 27-11-2021)
7.	Estimated date of closure of insolvency resolution process	24-05-2022
8.	Name and registration number of the insolvency professional acting as interim Resolution Professional	Madhusudan Kumar Poddar, IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
9.	Address and e-mail of the interim resolution professional, as Registered with the Board	FLAT-N3A, 43, SHYAM NAGAR ROAD, KOLKATA-700055 madhusudan.ca.85@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	C/o V Khandelwal & Associates, 6, Old Post Office Street, Temple Chamber, 3rd Floor, Room No. 80, Kolkata-700001 Email:**cirp.synergy@gmail.com**
11.	Last date for submission of claims	11-12-2021 (As the Copy of order made available to IRP via email on 27-11-2021, 14 days calculated from 27-11-2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and Details of authorized representatives are available at:	a) Relevant form available at https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED on 25-11-2021.

The creditors of SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11-12-2021to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Madhusudan Kumar Poddar, IRP
IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
Date:- 28/11/2021, Place- Kolkata

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED

	RELEVANT	PARTICULARS
1.	Name of corporate debtor	SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/02/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15135WB2008PLC122942
5.	Address of the registered office and principal office (if any) of corporate debtor	446/3 LAKE GARDENS KOLKATA-700045, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	25-11-2021, vide order No. C.P (IB) No.1601/KB/2019 passed by Hon'ble National Company Law Tribunal, Kolkata Bench (Copy of order made available to IRP via email on 27-11-2021)
7.	Estimated date of closure of insolvency resolution process	180 Days from Insolvency Commencement Date which is 24-05-2022
8.	Name and registration number of the insolvency professional acting as interim Resolution Professional	Madhusudan Kumar Poddar, IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- FLAT-N3A, BLOCK-N, NATURAL CITY COMPLEX,43, SHYAM NAGAR ROAD ,DUM DUM PARK BAZAR ,Kolkata, West Bengal ,700055 Email:- madhusudan.ca.85@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: C/o V Khandelwal & Associates, 6, Old Post Office Street, Temple Chamber, 3rd Floor, Room No. 80, Kolkata-700001, Opposite-High court Email:**cirp.synergy@gmail.com**
11.	Last date for submission of claims	11-12-2021 (As the Copy of order made available to IRP via email on 27-11-2021, 14 days calculated from 27-11-2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the IRP
14.	Relevant Forms and Details of authorized representatives are available at:	a) Relevant form available at https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED on 25-11-2021, vide order No. C.P (IB) No.1601/KB/2019 passed by Hon'ble National Company Law Tribunal, Kolkata Bench (Copy of order made available to IRP via email on 27-11-2021).

The creditors of SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11-12-2021to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Sd/- Madhusudan Kumar Poddar
IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
Date:- 28/11/2021, Place- Kolkata

যখন সুযোগ এল, একটাই কথা মাথায় ছিল নিজের কাজটা করতে হবে। সেটাই শুধু করেছি। ভাল লাগছে গোল না হজম করে **শুভম সেন**

শ্রেয়স-ঋদ্ধির ব্যাটে জয়ের গন্ধ

অগ্নি পাণ্ডে

বিরল কৃতিত্ব। এর আগে কোনও ভারতীয় ব্যাটারের এই কৃতিত্ব নেই। অভিষেক টেস্টে প্রথম ইনিংসে শতরান। দ্বিতীয় ইনিংসে অর্ধ শতরান। নিজেও জানতেন না এই বিরল কীর্তির কথা। দ্বিতীয় ইনিংসে ৬৫ রান করে আউট হয়ে ড্রেসিংরুমে ফেরার পর শুনেছেন। ভাল লাগাই স্বাভাবিক। তবে, খুশি হয়েছেন কোচ রাহুল দ্রাবিড়ের পরামর্শমাফিক অনেক বেশি বল খেলতে পারায়। প্রথম টেস্টের মোড় ওখানেই ঘুরিয়ে দিয়েছেন শ্রেয়স আয়ার। নইলে রবিবার কানপুরে একটা সময় কোণঠাসা ভারতের টেস্ট হেরে যাওয়ার আশঙ্কা তৈরি হয়েছিল। সেই ছবি বদলে গিয়ে চতুর্থ দিনের শেষে ভারতীয় শিবিরে জয়ের গন্ধ। সৌজন্যে, শ্রেয়সের সঙ্গে আরও এক নায়ক। ঋদ্ধিমান সাহা।

২০১৭-র আগস্টের পর রবিবার আবার টেস্টে অর্ধ শতরান এল বঙ্গসন্তানের ব্যাট থেকে। প্রথম ইনিংসের ভুল দ্রুত শুধরে নিয়েছেন ঋদ্ধিমান। ঘাড়ে ব্যথা। ঘাড় ঘোরাতে কষ্ট। তাই নিজের ব্যাটিং স্টাইলই বদলে নিয়েছেন। ওপেন স্টাইল লড়াকু অপরাজিত ৬১ রানের ইনিংস আবার নতুন করে বাংলার ক্রিকেটে অক্সিজেন এনে দিতে বাধ্য। অষ্টম উইকেটে শ্রেয়স-ঋদ্ধিমানের ৪৬ রানের জুটি চতুর্থ দিন থেকেই ভারতকে জয়ের রাস্তা দেখাতে শুরু করেছে।

ম্রিন পার্কে চতুর্থ দিন সকালে একদমই ভাল শুরু হয়নি ভারতের। মাত্র ১৯ রানের মাথায় কিরে যান চেতেশ্বর পুজারা, অজিঙ্কা রাহানে, রবীন্দ্র জাদেজা এবং মায়াঙ্ক আগরওয়াল। মাত্র ৫১ রানে ৫ উইকেট হারিয়ে দেওয়ালে পিঠ ঠেকে যাওয়ার উপক্রম হয়েছিল ভারতীয় দলের। সেখান থেকে ঘুরে দাঁড়াল শ্রেয়সের ব্যাটে। যোগ্য সঙ্গত এল বরিচন্দন অশ্বিনের ব্যাটে। প্রথম ইনিংসের মতো অশ্বিনের ব্যাট চড়াও হল। ভরসা দিল শ্রেয়সকে। তারপর বাকিটা ঋদ্ধিমান এবং শ্রেয়সের যুগলবন্দি। চা-বিরতির ঠিক আগেই টিম সাউদির নিরীহ ডেলিভারিতে ফিরে যান শ্রেয়স। নইলে দ্বিতীয় ইনিংসেও তাঁর শতরান নিশ্চিত ছিল। চা-বিরতির পর ইনিংস ডিক্লেয়ার করা পর্যন্ত বাকি সময়টা ঋদ্ধিমানের। সহযোগিতায় অক্ষর প্যাটেল। দ্বিতীয় ইনিংসে ভারত ২৩৪/৭-এ ইনিংসের দাঁড়ি টানে। নিউজিল্যান্ডের সামনে 'লক্ষ্য' ২৮৪ রানের। দিনের শেষে নিউজিল্যান্ড ওপেনার উইল ইয়ংয়ের উইকেট হারিয়ে ৪ রান তুলেছে। অজুত আউট হলেন ইয়ং। অশ্বিনের বলে এলবিডব্লিউর জোরালো আবেদনে সাড়া দেন আম্পায়ার। রিভিউ নেবার জন্য আলোচনা করতে গিয়ে ইয়ং নির্ধারিত সময়ই শেষ করে ফেললেন!

অপরাজিত ৬১। অনেকদিন পর চেনা ছন্দে ঋদ্ধিমান। ছবি: এএফপি

পুজারা এবং রাহানে যে কবে বড় রান করবেন তার কোনও খোঁজ-ঠিকানা নেই। রাহানে যেন রান করতেই ভুলে গেছেন। গত বছর মেলবোর্নে শতরানের পর থেকেই যে কী হল কে জানে। মুম্বইয়ে ঘরের মাঠে টেস্ট দল থেকে বাদ পড়লে অবাক হওয়ার মতো কিছু থাকবে না। পুজারাও যেন ভয়ে সিঁটিয়ে রইলেন। এই দুই ব্যাটারের উচিত সব কিছু ফেলে এখনই দ্রাবিড়ের ক্লাসের মনোযোগী ছাত্র হয়ে যাওয়া। সব কিছু ঠিক থাকলে সামনেই দক্ষিণ আফ্রিকা সফর। নির্বাচিত হলে জোহানেসবার্গে গিয়ে রাবাডাদের সামনে খৈ খুঁজে পাবেন না এই দুই ব্যাটার।

স্কোর

ভারত প্রথম ইনিংস: ৩৪৫।

নিউজিল্যান্ড প্রথম ইনিংস: ২৯৬

ভারত দ্বিতীয় ইনিংস (আগের দিনের ১ উইকেটে ১৪ রানের পর) মায়াঙ্ক ক লাথাম ব সাউদি ১৭, পুজারা ক ব্লান্ডেল ব জেমিসন ২২, রাহানে এলবিডব্লু ব আজাজ ৪, শ্রেয়স ক ব্লান্ডেল ব সাউদি ৬৫, জাদেজা এলবিডব্লু ব সাউদি ০, অশ্বিন ব জেমিসন ৩২, ঋদ্ধিমান অপরাজিত ৬১, অক্ষর অপরাজিত ২৮, অতিরিক্ত ৪, মোট (৮১ ওভারে, ৭ উইকেটে) ২৩৪ (ডিক্লেঃ)। উইকেট পতন: ২/৫২, ৩/৪১, ৪/৫১, ৫/৫১, ৬/১০৩, ৭/১৬৭। বোলিং: সাউদি ২২-২-৭৫-৩, জেমিসন ১৭-৬-৪০-৩, আজাজ ১৭-৩-৬০-১, রাচিন ৯-৩-১৭-০, উইলিয়াম ১৬-২-৩৮-০।

নিউজিল্যান্ড দ্বিতীয় ইনিংস: লাথাম অপরাজিত ২, ইয়ং এলবিডব্লু ব অশ্বিন ২, উইলিয়াম অপরাজিত ০, অতিরিক্ত ০, মোট (৪ ওভারে, ১ উইকেটে) ৪। উইকেট পতন: ১/৩। বোলিং: অশ্বিন ২-০-৩-১, অক্ষর ২-১-১-০।

জ্বর নিয়ে ঋদ্ধির খেলায় চোখ স্ত্রীর

বিশ্বজিৎ দাস

গত ২৪ ঘণ্টায় মাঠে, মাঠের বাইরে ছিল পাহাড়প্রমাণ চাপ। কিন্তু রবিবার গ্রিন পার্কে তাঁর ব্যাট থেকে বেরোনো এক-একটা রান যেন স্বস্তির প্রলেপ দিচ্ছিল। দিন শেষে ঋদ্ধিমান সাহার অপরাজিত ৬১ শুধু ভারতীয় দলকে নয়, বাংলার দুই প্রান্তের দুই বাসিন্দাকেও আশ্বস্ত করল।

সাউথ সিটি আবাসনের ৩৮ তলায় গত তিনদিন ধরে জ্বরে ভুগছেন ঋদ্ধির স্ত্রী দেবারতি। করোনা রিপোর্ট নেগেটিভ, তবুও ক্লান্তি বেড়েই চলেছে। ডেঙ্গি ধরা পড়েছে। বাধা হয়ে কানপুর থেকে ফোনে টিকিৎসকের সঙ্গে যোগাযোগ রাখছেন টিম ইন্ডিয়ার উইকেটকিপার। দীর্ঘদিন পর টেস্টের প্রথম একাদশে সুযোগ পেয়েও প্রথম ইনিংসে চূড়ান্ত ব্যর্থতা। ঘাড়ের সমস্যায় তৃতীয় দিন কিপিং করতে না পারা। পরিবর্তে শ্রীকর ভরতের নজরকাড়া পারফরমেন্স। সবমিলিয়ে শুরু হয়ে যায় ঋদ্ধির ভবিষ্যৎ নিয়ে জল্পনা।

মহেন্দ্র সিং ধোনির উত্তরসূরির মাথাও তো কম ঠান্ডা নয়। না হলে মাঠে নামার সময়েও মুখে হাসিটা ধরে রাখার মরিয়া চেষ্টা চালানো যায়? এদিন ফিজিও নীতিন প্যাটেলকেও দু'বার মাঠে নামতে হল ঋদ্ধির ঘাড়ের শুশ্রূষার জন্য। তখনও মুখে ফোনো হাসি। দেবারতি বলছিলেন, 'আমি কখনওই টিভিতে ঋদ্ধির ব্যাটিং দেখি না। কিন্তু আজ শরীর খারাপ সত্ত্বেও কষ্ট করে পুরোটা দেখছি। আসলে আগেরদিন রাতে ঋদ্ধি নিজেই বলেছিল, কোনওদিন তো আমার ব্যাটিং দেখলে না, কালকে পারলে দেখো। প্রেসার কুকার পরিস্থিতিতেই ওর সেরাটা বেরিয়ে আসে। ঋদ্ধি যতবার সমালোচকদের ভুল প্রমাণ করে, ততবার অদ্ভুত ভাল লাগা কাজ করে।'

শিলিগুড়ি নিবাসী জয়ন্ত ভৌমিকের গলাতেও স্বস্তি। ঋদ্ধির ছোটবেলার কোচ বলছিলেন, 'পেশাদার সার্কিটে একজন খেলোয়াড়ের ফিটনেস, পারফরমেন্স আর শৃঙ্খলাই শেষ কথা বলে। বয়স নয়। ঋদ্ধি সবসময় দলের স্বার্থকে অগ্রাধিকার দেয়। এদিন কঠিন পরিস্থিতিতে ওর এই ইনিংস কতটা গুরুত্বপূর্ণ, বলার অপেক্ষা রাখে না।' আর দিনের শেষে ঋদ্ধির চুইউ, 'তোমার কী আছে সেটা সাফল্য নয়, তুমি কে সেটাই আসল। দলে অবদান রাখতে পেরে আপ্লুত।'

স্পিনারদের ভরসায় শ্রেয়স

আজকালের প্রতিবেদন

ভারত কি ইনিংস ছাড়তে বড্ড বেশি সময় নিল? ২৩৪/৭ স্কোরে শেষবেলায় ইনিংসের সমাপ্তি ঘোষণা করেন অধিনায়ক অজিঙ্কা রাহানে। নিউজিল্যান্ডের সামনে ২৮৪ রানের লক্ষ্য ছুড়ে দিয়েছে ভারত। দেরি করে ইনিংস ছাড়া প্রসঙ্গে ব্যাট হাতে ভারতের দু'ইনিংসের নায়ক শ্রেয়স আয়ার জানান, 'সত্যি বলতে উইকেটে তেমন কিছুই হচ্ছিল না। ২৭৫-২৮০-র মতো একটা লড়াই করার স্কোরে পৌঁছতে চেয়েছিলাম।'

অভিষেক টেস্টের প্রথম ইনিংসে শতরান করার পর দ্বিতীয় ইনিংসেও এদিন ৬৫ রান করেন শ্রেয়স। জয়ের ব্যাপারে বেশ আশাবাদী তরুণ ক্রিকেটার, 'ক্রিজের মাঝে আমরা একটা ভাল লক্ষ্যে পৌঁছনো নিয়ে কথা বলছিলাম। আমার মনে হয়, রানটা ভালই। স্পিন আমাদের প্রচণ্ড শক্তিশালী। আশা করছি, কাল বাকি কাজটা সেরে ফেলতে পারব। স্পিনারদের ওপর আমাদের যথেষ্ট ভরসা রয়েছে। খুব ভাল করে জানি, শেষদিনে ওরা বিপক্ষকে চাপে রাখতে পারবে।' ভারত একটা সময় ৫১/৫ হয়ে যাওয়ার পর শ্রেয়স হাল ধরেন শ্রেয়স। তিনি বলছিলেন, 'প্রথম ইনিংসের লিড-সহ ২৫০ উঠলেই যথেষ্ট ছিল। সৌভাগ্য যে, আরও কিছু বাড়তি রান উঠল।'

অর্ধশতরানের পর শ্রেয়স। ছবি: পিটিআই

একান্তে

স্ত্রী অনুষ্কাকে নিয়ে ছুটির মেজাজে বিরাট কোহলি। ছবি: ইনস্টাগ্রাম

জোরে বোলার নিয়ে নয়া ভাবনা

আইপিএলে বাড়ছে মাঠের সীমানা

দেবাশিস দত্ত

অবশিষ্ট বিশ্ব একাদশের হয়ে খেলার সময় ডেনিস লিলিকে এত জোরে পুল মেরেছিলেন স্যর গারফিল্ড সোবার্স, বল লোহার বেড়ায় লেগে মাঝমাঠে ফিরে এসেছিল। লোহার বেড়াই ছিল মেলবোর্ন ক্রিকেট গ্রাউন্ডের সে সময়ের সীমানা। দিন বদলের সঙ্গে সঙ্গে সীমানা কমানো হয়েছে। দড়ির ওপর স্পঞ্জের ফ্রেঞ্জ লাগিয়ে ক্রমশ মাঠকে ছোট করা হয়েছে, যা নিয়ে আইসিসি এবং এমসিসি মুখে কুলুপ এঁটে বসে ছিল। অবশেষে এগিয়ে এল ভারতীয় ক্রিকেট বোর্ড। সম্ভবত ২০২২ সালের এপ্রিল থেকে সীমানা বাড়ানোর মতো সিদ্ধান্ত নিতে চলেছে বোর্ড পরবর্তী টি২০ বিশ্বকাপের কথা ভেবে। লেগ এবং মিডল স্টাম্পে পড়া বল যেভাবে ভারতীয় ব্যাটাররা অনায়াসে ফ্লিক করছেন, তাতে মেলবোর্ন, সিডনির মতো বড় মাঠে তা ফিল্ডারদের হাতে জমা হতে পারে। এই বিপদ এড়াতেই আইপিএলে সীমানা বড় করতে চাইছে বোর্ড। মোদ্দা কথা, সীমানা বাড়িয়ে বিরাট-রোহিতদের সতর্ক করতে চলেছে বোর্ড।

এজন্য নতুন করে ফ্ল্যাঞ্চাইজিগুলোর সঙ্গে যে চুক্তি হবে, তাতে মাঠ বড় করার প্রস্তাবে সিলমোহর দিতে হবে। টি২০ মানে বেশি ছয়, বেশি চার। কিন্তু গ্যালারির বিনোদনের জন্য টিম ইন্ডিয়া বিপদে পড়ুক, বোর্ডকর্তারা তা চাইছেন না।

আরও একটি গুরুত্বপূর্ণ সিদ্ধান্ত নিতে চলেছে বোর্ড। ম্যাচ জেতার জন্য চাই সত্যিকারের জোরে বোলার। বুমরা, সানি, ভুবিরা তো আছেনই, তবু ভবিষ্যতের কথা ভেবে অন্তত ১০ জন জোরে বোলারের একটি তালিকা ঘোষণা করতে চায় বোর্ড, যাঁরা বেঙ্গালুরুর এনসিএ-তে ব্রিফিং কোচ ট্রয় কুলির কাছে নিয়মিত অনুশীলন করবেন। এই তালিকায় রাখা হবে ওসমান, আবেশ খান, প্রসিদ্ধ কৃষ্ণর মতো প্রতিশ্রুতিমান জোরে বোলারদের। এই ১০ জনকে বার্ষিক ৫০ লক্ষ টাকা করে দেওয়া হবে। কুলির কাছে বোলিংয়ের মানোন্নয়ন ঘটানোই হবে এঁদের মূল উদ্দেশ্য। তবে নিজের নিজের রাজ্যের হয়ে রনজি, দলীপ বা অন্য ঘরোয়া ক্রিকেটে খেলতে পারবেন তাঁরা। উদ্দেশ্য ভাল রিজার্ভ বেঞ্চ তৈরি রাখা।

ডয়েশ ব্যাঙ্ক এজি

দখল বিজ্ঞপ্তি [পরিশিষ্ট–IV, রুল ৮(১)]

যেহেতু, ডয়েশ ব্যাঙ্ক ('এই ব্যাঙ্ক')–এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর রুল ৯ সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর [রুল ৩] সহ পঠনীয় উক্ত অ্যাক্টের ১৩(১২) ধারাধীনে তাঁর ওপর অর্পিত ক্ষমতাবলে নিম্নোক্ত ঋণগ্রহীতা/সহ–ঋণগ্রহীতা এবং জামিনদারগণ–এর প্রতি দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক অর্থাৎ, ₹২,৩০,৪৫,৩৫৪.৭২ (দুই কোটি ত্রিরিশ লক্ষ পঁয়তাল্লিশ হাজার তিনশো চুয়াল্ল টাকা এবং বাহাত্তর পয়সা মাত্র) আসল দেওয়ার জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা উক্ত অর্থাঙ্ক আদায় দিতে ব্যর্থ হওয়ায় এতদ্বারা বিশেষত উক্ত ঋণগ্রহীতা এবং জনসাধারণের প্রতি বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী ২৯ নভেম্বর, ২০২১ তারিখে উক্ত রুলসমূহের রুল ন ৯ সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) নং ধারাধীনে তাঁর ওপর অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণকে এতদ্বারা উক্ত সম্পত্তি নিয়ে লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে–কোনও লেনদেন ₹২,৩০,৪৫,৩৫৪.৭২ (দুই কোটি ত্রিরিশ লক্ষ পঁয়তাল্লিশ হাজার তিনশো চুয়াল্ল টাকা এবং বাহাত্তর পয়সা মাত্র) এবং এর ওপর সুদ সহকে এই ব্যাঙ্কের চার্জ সাপেক্ষ হবে।

স্থাবর সম্পত্তির বিবরণ

নিম্নোক্ত সম্পত্তির অপরিহার্য সমগ্র পরিমাণ যার স্থিতি ও বিবরণ: ফ্ল্যাট নং ৫এ, ফ্লোর নং ৫, সুপার বিল্ট আপ এরিয়া ২০৫০ বর্গফুট, বিল্ডিংয়ের দক্ষিণাংশে, প্রেমিসেস নং ৬/২, গুরুসদয় রোড, থানা– কড়েয়া, কলকাতা–৭০০০১৯ এবং উক্ত বিল্ডিংয়ের রাউন্ড ফ্লোরে একটি কার পার্কিং স্পেসের অধিকার।

তারিখ: ২৯.১১.২০২১
স্থান: কলকাতা

ডয়েশ ব্যাঙ্ক এজি–এর তরফে
অনুমোদিত আধিকারিক
(সঞ্জীব যাদব)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process forCorporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED

	RELEVANT	PARTICULARS
1.	Name of corporate debtor	SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/02/2008
3.	Authority under which corporate debtor is incorporated/Registered	Registrar of companies, West Bengal
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15135WB2008PLC122942
5.	Address of the registered office and principal office (if any) of corporate debtor	446/3 LAKE GARDENS KOLKATA-700045,West Bengal
6.	Insolvency commencement date in respect of corporate debtor	25-11-2021, (Copy of order made available to IRP via email on 27-11-2021)
7.	Estimated date of closure of insolvency resolution process	24-05-2022
8.	Name and registration number of the insolvency professional acting as interim Resolution	Madhusudan Kumar Poddar, IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- FLAT-N3A SHYAM NAGAR ROAD Kolkata,700055 madhusudan.ca.85@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: C/o V Khandelwal & Associates, 6, Old Post Office Street,Temple Chamber, 3rd Floor, Room No. 8D, Kolkata-700001, Email:cirp.synergy@gmail.com
11.	Last date for submission of claims	11-12-2021 (As the Copy of order made available to IRP via email on 27-11-2021, 14 days calculated from 27-11-2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and (b)Details of authorized representatives are available at:	a)Relevant form available at https://ibbi.gov.in/home/downloads b)NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED on 25-11-2021.

The creditors of SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11-12-2021to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Sd/- Madhusudan Kumar Poddar
IBBI Reg. No:-
IBBI/IPA-001/IP-P-02173/2020-2021/13344

Date :28/11/2021
Place : Kolkata

আইডিএফসি ফার্স্ট ব্যাঙ্ক লিমিটেড

IDFC FIRST Bank

(পূর্বতন ক্যাপিটাল ফার্স্ট লিমিটেড, আইডিএফসি ব্যাঙ্ক লিমিটেড–এর সঙ্গে সংযুক্ত)
CIN: L65110TN2014PLC097792
রেজিস্টার্ড অফিস: কে আর এম টাওয়ারস, নবম তল, হ্যারিংটন রোড, চেটপেট, চেন্নাই–৬০০০৩১
ফোন: +৯১ ৪৪ ৪৫৬৪ ৪০০০ । ফ্যাক্স: +৯১ ৪৪ ৪৫৬৪ ৪০২২

পরিশিষ্ট–IV [রুল ৮(১)]
দখল বিজ্ঞপ্তি
(স্থাবর সম্পত্তির জন্য)

যেহেতু, আইডিএফসি ফার্স্ট ব্যাঙ্ক লিমিটেড (পূর্বতন ক্যাপিটাল ফার্স্ট লিমিটেড এবং আইডিএফসি ব্যাঙ্ক লিমিটেড–এর সঙ্গে সংযুক্ত)–এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২ অধীনে এবং সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর [রুল ৩] সহ পঠনীয় উক্ত অ্যাক্টের ১৩(১২) ধারাধীনে তাঁর ওপর অর্পিত ক্ষমতাবলে নিম্নোক্ত ঋণগ্রহীতা/সহ–ঋণগ্রহীতা এবং জামিনদারগণ–এর প্রতি দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে দাবি বিজ্ঞপ্তিতে তারিখ থেকে আদায়/পরিশোধের তারিখ পর্যন্ত সুদ ও অন্যান্য চার্জ সমেত ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক পরিশোধের জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা/ সহ–ঋণগ্রহীতাগণ/ জামিনদারগণ উক্ত অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্বারা বিশেষত ওই ঋণগ্রহীতা/ সহ–ঋণগ্রহীতাগণ/ জামিনদারগণ এবং জনসাধারণের প্রতি বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী নীচে দেখা তারিখে উক্ত রুলসমূহের [রুল ৮] সহ পঠনীয় উক্ত অ্যাক্টের ১৩ নং ধারার (৪) নং উপধারাধীনে তাঁর ওপর অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

লোন অ্যাকাউন্ট নম্বর	ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/ জামিনদারগণের নাম	বন্ধক রাখা সম্পত্তিগুলির বিবরণ	দাবি বিজ্ঞপ্তি		দখলের তারিখ এবং প্রকৃতি
			তারিখ	বকেয়া অর্থাঙ্ক (₹)	
১৫৭৪২৮৩০	১ শ্রী তন্ময় বসু ২ শ্রীমতী মঞ্জুশ্রী বসু	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ২৯.২৭ ডেসিমেল-সহ কাঠামো ১০০০ বর্গফুট, মৌজা– ময়নাপুর, জে এল নং– ২৬, দাগ নং– ৪৩৮, সিএস ও আরএস দাগ নং– ৪৩৭, ৪৩৮, ৪৩৯, ৪৪০, সিএস খতিয়ান নং– ৫৫, ৮৯, আরএস খতিয়ান নং– ৩৫৯, ৫৮৮, এলাকার দাগ নং ৪৭৭, ৪৭৮, ৪৭৯, ৪৮০, এলাকার খতিয়ান নং– ৬৭১, ৪৮৬, হাল ২২০, হাটোলা– ১৯৩৮, থানা– উলুবেড়িয়া, জেলা– হাওড়া–৭১১ ৩১৬, সীমানা: উত্তর– লক্ষীতলায় হালদারের সম্পত্তি, দক্ষিণ– রাস্তা, পূর্ব– অমিয় মণ্ডলের খালি জমি, পশ্চিম– স্বপন প্রামানিকের সম্পত্তি।	১৭.০৯.২০২১	₹২,৭৭,০৪৯.২০	২৫.১১.২০২১ প্রতীকী দখল
২১৭০৬৫৭৪	১ শ্রী অদিত্য ঘোষ ২ শ্রীমতী কৃষ্ণপদ ঘোষ	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ৫ কাঠা ১৫ ছটাক ২২ বর্গফুট–সহ কারামো, হোল্ডিং নং ৩৬, বিদ্যাসাগর সরণি, মৌজা– সোনারপুর, পরগনা– দেশনামোয়া, রেং সাং নং– ১৩, মৌজা– সোনারপুর, জেএল নং– ৩৯, হৌজি নং– ১০৯, আরএস দাগ নং– ১১১৩, আরএস খতিয়ান নং– ২৩৯, রাজপুর–সোনারপুর পুরসভার ওয়ার্ড নং– ১৪, থানা– সোনারপুর, জেলা– ২৪ পরগনা (দক্ষিণ), পশ্চিমবঙ্গ–৭৩০ ১০৫, সীমানা: উত্তর– খালি জমি, দক্ষিণ– ৩ তলা, পূর্ব– ২ তলা, পশ্চিম– ২০ ফুট চওড়া রাস্তা।	০৬.০৭.২০২১	দাঃ ১১,৪৪,৯৪৮.২৬	২৫.১১.২০২১ প্রতীকী দখল
১৫৫৩১৬০২	১ শেখ আব্দুল মান্নান ২ মমতাজ বেগম শেখ	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ৫ ডেসিমেল (এলাকার পচচাত ৪ ডেসিমেল), মৌজা– ঘুংটি, আরএস ও এলাকার দাগ নং– ১৩৬৯, ১৩৮, আরএস খতিয়ান নং– ১৮৮, এলাকার খতিয়ান নং– ৬৩৭, ৬৩৯, ৫৫৮, ৫৫৯, হাল ২১৫, সাঁকপাড়া রামপদ্দারের, থানা– ভাঙড়, জেলা– ২৪ পরগনা (দক্ষিণ), পশ্চিমবঙ্গ–৭৪৫ ৫০৬, সীমানা: উত্তর– টালির বাড়ি, দক্ষিণ– খালি জমি, পূর্ব– একতলা বিল্ডিং, পশ্চিম– প্যাসেজ ও কবরস্থান।	১৯.০৪.২০২১	দাঃ ৫,৭,৫৫৪.৯১	২৫.১১.২০২১ প্রতীকী দখল
১৫৬৬২৫৯৪	১ হামিদ মোল্লা ২ শাকিরা খাতুন ৩ হামিদ মোল্লা মো: লাভলি চাঁদল ভাওার	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ১৩ ডেসিমেলের মধ্যে ৯ ডেসিমেল, মৌজা– শোনপুর, পরগনা– বালাদা, জেএল নং– ৬৩, আরএস ও এলাকার দাগ নং ৪০১, ৬০২, ৬০৪, খতিয়ান নং– ১২১৬, ৪১৮, থানা– কাশীপুর, জেলা– দক্ষিণ ২৪ পরগনা, কলকাতা, সীমানা: উত্তর– ২ তলা বিল্ডিং, দক্ষিণ– ১ তলা, পূর্ব– দোতলা বিল্ডিং, পশ্চিম– ৪ ফুট পক্কাতের রাস্তা।	১২.০৬.২০২১	দাঃ ১০,৫৫,৬০২.২৭	২৫.১১.২০২১ প্রতীকী দখল
১৫০৬৪৪৬৫	১ নান্টু বিশ্বাস ২ আশিস বিশ্বাস ৩ বাঞ্ছাকি বিশ্বাস	সম্পত্তির সমগ্র অংশ, যাতে আছে মাপ সুপারবিল্ট ৮০৪ বর্গফুট, মৌজা– কুশাংরা, জেএল নং– ৩২, আরএস ও এলাকার দাগ নং– ১৭৫৯, এলাকার খতিয়ান নং– ৯৫১/১, বামনপুর গ্রামপঞ্চায়েত, থানা– মিনাখাঁ জেলা– উত্তর ২৪ পরগনা, পশ্চিমবঙ্গ–৭৪৩ ৪২৫, সীমানা: উত্তর– অমিত মাইতির সম্পত্তি, দক্ষিণ– গণেশ সর্দারের সম্পত্তি, পূর্ব– রবীন সর্দারের সম্পত্তি, পশ্চিম– বিক্রেতার সম্পত্তি।	১০.০৫.২০২১	দাঃ ১৭,১৮,২৭৩.৬৬	২৪.১১.২০২১ প্রতীকী দখল
১৬৮২৫৩৫০	১. আলাউদ্দিন শাহ্‌বি ২. ছাব্বিনা বিবি	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ২ ডেসিমেল–সহ দোতলা বিল্ডিং ২৪১৬ বর্গফুট (একতলা ১১৮৩ ও দোতলা ১২৩৩ বর্গফুট)–সহ অমল পথ, পাচ্চাক্ষ, প্রফেশোনাল, মৌজা– খুনিমেরি, জেএল নং– ৪৪, এলাকার দাগ নং– ৭৩৪, এলাকার খতিয়ান নং– ১৬৩, গ্রামপঞ্চায়েত, জেলা– দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ–৭৪৩ ৫০২, সীমানা: উত্তর– অন্যের জমি, দক্ষিণ– খালি জমি, পূর্ব– পুকুর, পশ্চিম– ৬ ফুট পক্কাতের রাস্তা।	১২.০৬.২০২১	দাঃ ১৮,৫১,৫৬৯.২৩	২৪.১১.২০২১ প্রতীকী দখল
১৪৫৩৪০৫৪	১. নাদুর ইসলাম ২. সাকিয়া বিবি	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ৬.০২৫ ডেসিমেল, মৌজা– চড়িগরভ, জেএল নং– ২৯, এলাকার দাগ নং– ৮৭০, ৮৭১, এলাকার খতিয়ান নং– ১২৪১, হাল– ১৯১৩, বেওড়া ১ নং গ্রামপঞ্চায়েত, থানা– ভাঙড়, জেলা– দক্ষিণ ২৪ পরগনা, পশ্চিমবঙ্গ–৭০০ ১৩৫, সীমানা: উত্তর– একতলা, দক্ষিণ– খালি জমি, পূর্ব– ৪ ফুট প্যাসেজ, পশ্চিম– খালি জমি।	০৫.০৮.২০২১	দাঃ ১০,২৬,৮০৯.৪৫	২৫.১১.২০২১ প্রতীকী দখল
১৮৩০০৫৭০	১) আজগর আলি গাজি ২) আলিয়া হুর আত্ত নেজিটোর ৩) আসগরি গাজি ৪) হামান গাজি	সম্পত্তির সমগ্র অংশ, যাতে আছে জমি ৮ ডেসিমেল–সহ কাঠামো, মৌজা– উত্তর দুর্গাপুর, জেএল নং– ৩৫, পরগনা– বদিরহাট্টি, আরএস ও এলাকার দাগ নং– ৪২৮, আরএস খতিয়ান নং

COVID CONCERNS

New variant Omicron spreads; Dutch, Australians detect cases

ELIZABETH PIPER & TOBY STERLING
London/Amsterdam, November 28

People wait in front of an appointment desk for quarantine and Covid-19 test appointments inside Schiphol Airport in Amsterdam, Netherlands, on Saturday REUTERS

THE NEW OMICRON coronavirus variant kept spreading around the world on Sunday, with 13 cases found in the Netherlands and two in Australia, even as more countries tried to seal themselves off by imposing travel restrictions.

Dutch health authorities announced that the 13 cases of the variant were found among passengers who were on flights from South Africa that arrived in Amsterdam on Friday.

Authorities had tested all of the more than 600 passengers on those two flights and had found 61 coronavirus cases, going on to test those for the new variant. "It is not unlikely more cases will appear in the Netherlands," health minister Hugo de Jonge told a news conference in Rotterdam. "This could possibly be the tip of the iceberg."

The discovery of Omicron, dubbed a "variant of concern" last week by the World Health Organization, has sparked worries around the world that it could resist vaccinations and prolong the nearly two-year Covid-19 pandemic. First discovered in South Africa, the variant has since been detected in Britain, Germany, Italy, Belgium, Botswana, Israel and Hong Kong.

Health officials in Australia's most populous state, New South Wales, said two passengers who arrived in Sydney from southern Africa on Saturday evening had tested positive for the Omicron variant of the coronavirus.

Both people were asymptomatic, fully vaccinated and in quarantine, NSW Health said. Another 12 passengers from southern Africa were also in 14 days of hotel quarantine, while around 260 other passengers and aircrew have been directed to isolate.

Austria was investigating a suspected case on Sunday and in France health minister Olivier Veran said the variant was probably already circulating there.

Omicron is potentially more contagious than previous variants, although experts do not know yet if it will cause more or less severe Covid-19 compared to other strains.

Countries have imposed a wave of travel bans or curbs on southern Africa. Financial markets dived on Friday as investors worried that the variant could stall a global recovery. Oil prices tumbled by about $10 a barrel.

On Sunday, most Gulf stock markets fell sharply in early trade, with the Saudi index suffering its biggest single-day fall in nearly two years.

In the most far-reaching effort to keep the variant at bay, Israel announced late on Saturday it would ban the entry of all foreigners and reintroduce counter-terrorism phone-tracking technology to contain the spread of the variant. Prime Minister Naftali Bennett said the ban, pending government approval, would last 14 days. Officials hope that within that period there will be more information on how effective vaccines are against Omicron.

Many countries have imposed or are planning restrictions on travel from southern Africa. South Africa denounced this on Saturday as unfair and potentially harmful to its economy — saying it is being punished for its scientific ability to identify variants early.

In Britain, where two linked cases of Omicron identified on Saturday were connected to travel to southern Africa, the government announced measures to contain the spread, including stricter testing rules for people arriving in the country and requiring mask wearing in some settings.

The German state of Bavaria also announced two confirmed cases of the variant on Saturday.

In Italy, the National Health Institute said a case had been detected in Milan in a person coming from Mozambique.

Zhong Nanshan, a Chinese respiratory disease expert, said it could take some time to reach a conclusion on the harmfulness of the new variant, state television reported on Sunday.

Although epidemiologists say travel curbs may be too late to stop Omicron from circulating, many countries — including the United States, Brazil, Canada, European Union nations, Australia, Japan, South Korea and Thailand — have announced travel bans or restrictions on southern Africa. More countries imposed such curbs on Sunday, including Indonesia and Saudi Arabia.

— REUTERS

Booster advice should come imminently, says UK minister

BRITAIN'S HEALTH MINISTER Sajid Javid said on Sunday he expected to receive advice imminently on whether the government can broaden a booster shot programme to weaken the impact of Omicron.

The government announced new measures on Saturday, toughening rules for people arriving into Britain and ordering the use of face masks in retail settings and on transport in England. But ministers also want to ramp up the offer of booster jabs.

"The other thing that still remains hugely important, but I think it's fair to say now more important than it was before, is our vaccination programme," Javid told Sky News.

"That is why I have also asked our expert advisers on vaccines called JCVI (the Joint Committee on Vaccination and Immunisation) to give me very quick advice on broadening, boosting our booster programme, and I expect to get that advice imminently." — REUTERS

Moderna: jab for Omicron may be ready in early 2022

BLOOMBERG
November 28

MODERNA CHIEF MEDICAL officer Paul Burton said he suspects the new omicron coronavirus variant may elude current vaccines, and if so, a reformulated shot could be available early in the new year.

"We should know about the ability of the current vaccine to provide protection in the next couple of weeks," Burton said Sunday on the BBC's "Andrew Marr Show."

"If we have to make a brand new vaccine, I think that's going to be early 2022 before that's really going to be available in large quantities," he said. "The remarkable thing about the mRNA vaccines, the Moderna platform, is that we can move very fast," he said.

The Cambridge, Massachusetts-based biotech company mobilised "hundreds" of staff early on Thursday, Thanksgiving Day in the US, after news of the omicron variant spread.

Protection should still exist, depending on how long ago a person was vaccinated, and for now the best advice is to take one of the current Covid-19 vaccines, Burton said.

"If people are on the fence, and you haven't been vaccinated, get vaccinated," he said. "This is a dangerous looking virus, but I think we have many tools in our armamentarium now to fight it."

Moderna said on Friday that it was working rapidly to test the current vaccine against the omicron variant, and studying two booster candidates.

Low expectations as nuclear talks with Iran resume

The Iranian flag waves in front of the International Atomic Energy Agency headquarters in Vienna, Austria REUTERS

REUTERS
Paris, November 28

WORLD POWERS AND Iran return to Vienna on Monday for a last ditch effort to salvage a 2015 nuclear deal, but few expect a breakthrough as Tehran's atomic activities rumble on in an apparent bid to gain leverage against the West.

Diplomats say time is running low to resurrect the pact, which then US President Donald Trump abandoned in 2018, angering Iran and dismaying the other world powers involved — Britain, China, France, Germany and Russia.

Six rounds of indirect talks were held between April and June. The new round begins after a hiatus triggered by the election of a new Iranian president, Ebrahim Raisi, a hardline cleric.

Tehran's new negotiating team has set out demands that US and European diplomats consider unrealistic.

They are insisting all US and EU sanctions imposed since 2017, including those unrelated to its nuclear programme, be dropped.

In parallel, Tehran's conflicts with the UN atomic watchdog have festered. Iran has pressed ahead with its uranium enrichment programme and the IAEA says its inspectors have been treated roughly and refused access to re-install monitoring cameras at a site it deems essential to reviving the deal.

Two European diplomats said it seemed Iran was simply playing for time to accumulate more material and know-how.

Western diplomats say they will head to Monday's talks on the premise that they resume where they left off in June. They have warned that if Iran continues with its maximalist positions and fails to restore its cooperation with the IAEA then they will have to quickly review their options.

Iran's top negotiator and foreign minister both repeated on Friday that full sanctions lifting would be the only thing on the table in Vienna.

"If this is the position that Iran continues to hold on Monday, then I don't see a negotiated solution," said one of the European diplomats.

Panetta: ECB doesn't need to intervene on inflation for now

ALESSANDRA MIGLIACCIO
November 28

REUTERS

THERE'S NO NEED to tighten monetary policy at this time to control inflation that's being driven by temporary factors, European Central Bank (ECB) executive board member Fabio Panetta said.

"In some countries the increase in prices has generated angst," Panetta said at an event in Florence, Italy. "The central bank is not intervening because if it did, it would create more damage than benefit. It's like an illness, not all medicines are good for all illnesses."

The comments were similar to ones Panetta made Wednesday in Paris, when he said Europe was undergoing supply shocks and divided inflation into the good, bad and ugly categories.

Current inflation is "bad," but also temporary — driven by supply chain snags and energy price increases, which "are bound to be overcome," Panetta said. He said if inflation looked like becoming more permanent, he would be among the first in favour of ECB intervention.

ECB president Christine Lagarde said on Friday that euro-area inflation may start easing as soon as January.

Separately, asked whether the ECB should follow the Fed in its monetary policy moves, Panetta said Europe's central bank is in a position to be independent. "Clearly we need to keep track of global monetary conditions. If raw material prices increase that affects everyone, but an increase in rates in the US doesn't condition us" to follow, he said.

— BLOOMBERG

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road,
Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

IDFC FIRST Bank

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas the undersigned being the authorized officer of **IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this notice.

LOAN ACCOUNT NUMBER	BORROWER/S/ CO-BORROWER/S & GUARANTORS NAME	DESCRIPTION OF THE MORTGAGED PROPERTIES	DEMAND NOTICE DATE	DEMAND NOTICE OUTSTANDING AMOUNT (RS.)	DATE AND TYPE OF POSSESSION TAKEN
13742830	1.Mr.Tanmay Bose 2.Mrs.Monjushree Bose	**All The Piece And Parcel Of The Property Consisting Of** Land Measuring 29.27 Decimals, Be The Same A Little More Or Less, Together With Pucca Structure Measuring 1000 Sq. Ft. On Land Comprised In Dag No. 438, Standing Thereon, Lying And Situated At Mouza Moynapur And Comprised In C.S & R.S Dag Nos. 437, 438, 439 & 440 Under C.S Khatian No. 55 & 89 Corresponding To R.S Khatian No. 359 & 388 Corresponding To L.R Dag Nos. 477, 478 479 & 480 Under L.R Khatian Nos. 671 & 486 At Present 920, J.L No. 26, Within The Limits Of Hatgachha-I Gram Panchayat, Under P.S Uluberia, In The District Of Howrah – 711316 And The Property Is Bounded By As Following:East: Vacant Land Of Amio Mondal, West: Property Of Swapan Pramanik, South: Road, North: Property Of Laxmi Kanta Halder	12-06-2021	Rs. 23,77,049.20/-	23-11-2021 Symbolic Possession
21706374	1.Mr. Aditya Ghosh 2.Mr.Krishna Pada Ghosh	**All The Piece And Parcel Of The Property Consisting Of** All that land measuring about 5 Cottahs, 15 Chittacks and 22 Square Feet together with structure standing thereon lying and situated at Holding no. 34, Vidyasagar Sarani at mouja – Sonarpur, Pargana – Medanmolla, comprised in J.L. no. 39, Re. Sa. No. 13, Touzi no. 109, R. S. Khatian no. 239, R. S. Dag no. 1113, District 24 Parganas (South) – 700105, Police Station Sonarpur, Ward no. 14 within the ambit of Rajpur Sonarpur Municipality.North-Vacant Land, South-3 Strd, East-2 Strd, West-20' Wide Road	06-07-2021	Rs. 11,44,948.26/-	23-11-2021 Symbolic Possession
13531602	1.Sekh Abdul Mannan 2.Mamtaj Begam Sekh	**All The Piece And Parcel Of The Property Consisting Of** The Property Consisting Of Land Measuring 5 Decimals (As Per L.R. Parcha 4 Decimals), Be The Same Or Less, Lying And Siyuated At Mouza Ghungri And Comprised In R.S.& L.R. Dag Nos. 136 & 138, R.S. Khatian Nos. 988, Corresponding L.R. Khatian Nos 637, 639, 538 & 539, At Present 215 J.L. No Within The Limits Of The Sanksahar Gram Panchayet, P.S. Bhangar, In The District South 24 Parganas, 24 Parganas, West Bengal, 743502, And Bounded As: East: By Single Stored Building, West: By Passage & Kobor Sithan, North: By Talished House, South: By Vacant Land.	19-04-2021	Rs. 5,27,554.91/-	23-11-2021 Symbolic Possession
13662594	1.Mr.Hamid Molla 2.Mrs.Sakila Khatun 3.Hamid Molla M/S Lovely Chaul Bhander	**All The Piece And Parcel Of The Property Consisting Of** Land Admeasuring 9 Decimals Out Of 13 Decimals Lying And Situated At Mouza Sonpur, Pargana Balanda, Comprised In J.L. No. 63, Khatian Nos. 1215 And 418, R.S. And L.R. Dag No.601, 602 And 604, District Paargana (South), Police Station-Kashipur, Kolkatta And Bounded As:East : 2 Storied Building , West : 4' Panchayet Road, North : 2 Storied Building, South : Singe Storied	12-06-2021	Rs. 10,35,302.27/-	23-11-2021 Symbolic Possession
15066465	1.Nantu Biswas 2.Asish Biswas 3.Bappajit Biswas	**All The Piece And Parcel Of The Property Consisting Of** R.S. & L.R. Dag No. 1759 Under L.R. Khatian No. 952/1, Jl No. 32 In Mouza Kushangra Under P.S. Minakhan In The District North 24 Parganas Within The Linits Of The Bamanpukur Gram Panchayat, West Bengal- 743425, Admeasuring 804 Sq. Ft. Built Up Area, And Bounded As:East: Property Of Rabin Sardar, North: Property Of Amit Maity, West: Property Of Seller, South: Property Of Ganesh Sardar	10-05-2021	Rs. 17,18,273.66/-	24-11-2021 Symbolic Possession
16825350	1.Alauddin Sahaji 2.Chhakila Bibi	**All The Piece And Parcel Of The Property Consisting Of** Land Admeasuring An Area Of 2 Decimals Be The Same A Little More Or Less Together With Two Storied Building Having An Area Of 2416 Square Feet (Ground Floor 1183 Square Feet And First Floor 1233 Square Feet) Lying And Situated At Mouza Ghunimeghi, Lr. Kh-163, Lr Dag-734, Jl-44, South-24 Parganas, West Bengal- 743502, Together With Common Paths, Passages, Easements, Quasi Easments, Messuages, Tenements, Heriditaments And Butted And Bounded As Follows:East: By Pond, West: By 6 Feet Panchayat Road, North: By Others Land, South: By Vacant Land	12-06-2021	Rs. 18,51,569.23/-	24-11-2021 Symbolic Possession
14534054	1.Nazur Islam 2.Safiya Bibi	**All The Piece And Parcel Of The Property Consisting Of** Land Measuring 6.025 Decimals, Be The Same A Little More Or Less, Lying And Situate At Mouza Chariswar And Comprised In L.R. Dag Nos. 870 & 871 Under L.R. Khatian No. 1241 At Present 1910, J.L. No. 29, Within Limits Of The Beonta 1 No. Gram Panchayet, Within P.S. Bhangar, In The District Of South 24 Parganas-700135. And, Bounded As:East:4' Passage, West:Vacant Land, North:Single Strd, South:Vacant Land	05-08-2021	Rs. 10,26,809.45/-	24-11-2021 Symbolic Possession
18300570	1.Ajgar Ali Gazi 2.Alia Fruit and Vegetable 3.Asgari Gazi 4.Chhamad Gazi	**All the piece and parcel of the property consisting of** land admeasuring 8 Decimals together with structure Standing thereon lying and situated at Mouja Uttar Durgapur, Pargana- Badirhati comprised in J.L no. 35, R.S khatian no. 412, L.R Khatian no. 1923, R.S and L.R Dag No. 428, District 24 Parganas (South), Pin- 743337.On the North- Low land, On the South- 10 Road, On the East- vacant land, On the West- Pond	23-01-2020	Rs. 17,04,837.48/-	23-11-2021 Symbolic Possession
16091305	1.Aktar Hossain Shaikh 2.Rojina Khatun	**All The Piece And Parcel Of The Property Consisting Of** Land Measuring 2 Cottahs 3 Chittacks And 24 Square Feet Laying And Situated At Holding No.581,Golpukur,Mondalpara Kolkata 700144 At Mouja Baruipur Comprised In J.L.No.31,Re.Sa.No.71, Touzi No.250 , R.S.Khatian No.5936,Dag No.388,District 24 Parganas (South), Police Station Baruipur,Ward No.11,Within The Ambit Of Baruipur Municipality.North : Property Of Baruipur Municipality, South : 8ft Wide Common Passage, East : Vacant Land, West : Passage And House Of Others.	19-06-2021	Rs. 14,91,919.75/-	23-11-2021 Symbolic Possession
13566768	1.Mostak Ahamed Fakir Singh 2.Rajiya Bibi	**All The Piece And Parcel Of The Property Consisting Of** Land Measuring 10 Decimals. Be The Same A Little More Or Less, Lying And Situate At Mouza Panchgachia And Comprised In R.S. & L.R. Dag No.1928, Under R.S. & L.R. Khatian No. 459 At Present 2310, J.L.No. 88, Within The Limits Of Nabagram Gram Panchayat, Under P.S. Baruipur, In The District Of 24 Parganas (South), Barast, West Bengal-743391, And Bounded As Under:East:By Kabor Sthan & Doba, West:By P.W.D. Road, North:By Kabor Sthan & Pond, South:By Property Of Amin Uddin Khan	05-08-2021	Rs. 16,24,228.27/-	23-11-2021 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 23 & 24-11-2021
Place: West Bengal.

Authorised Officer
IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

EASTERN RAILWAY

Tender No. ELEG-OT-871-2021-22. The following E-Tenders are invited by Sr. Divisional Electrical Engineer/(General)/ Eastern Railway, Sealdah, 2nd floor, Remote Control Building, Kolkata-700 014 for the following works: **Particulars of the work** : Comprehensive Annual Maintenance contract of High Mast Tower (Polygonal Type) over Sealdah Division under jurisdiction of SSE/E/G/Sealdah-I, SSE/E/G/Ranaghat, SSE/E/G/Chitpur and SSE/E/G/Barasat over Sealdah Division for three years. **Tender Value :** ₹ 15,25,032. **Tender Submission Start Date:** 29.11.2021. **Tender Submission End Date:** 13.12.2021 at 14.00 hrs. **Tender Bid Opening Date:** 13.12.2021 at 14.00 hrs. Details of Tender Notice and corrigendum issued from time to time are available at website **www.ireps.gov.in**

SDAH-137/2021-22

Tender Notice is also available at websites : www.er.indianrailways.gov.in / www.ireps.gov.in

FORM NO. 3
[See Regulation- 15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL KOLKATA (DRT 1)
9th Floor, Jeevan Sudha Building
42C, J. L. Nehru Road, Kolkata - 700 071
Case No.: TA/1654/2013
Summons under Sub-section (4) of Section 19 of the Act, read with sub-rule (2A) of Rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993
Exh. No. : 1128

BANK OF INDIA
VS
SRI MONON CHATTERJEE

To
(1) SRI MONON CHATTERJEE, S/o Late Nirmalendu Chatterjee, Prop. M/s Impex Metal Industries, 140/A, Khatir Bazar Lane, Mahesh, Serampore, Dist. Hooghly, West Bengal

SUMMONS

Whereas, this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.14,70,765.65** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **30.11.2021 at 10.30 A.M.**, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 09.11.2021.

Registrar
Debts Recovery Tribunal No.1
Kolkata

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process forCorporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED

	RELEVANT	PARTICULARS
1.	Name of corporate debtor	SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/02/2008
3.	Authority under which corporate debtor is incorporated/registered	Registrar of companies, West Bengal
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15135WB2008PLC122942
5.	Address of the registered office and principal office (if any) of corporate debtor	446/3 LAKE GARDENS KOLKATA-700045,West Bengal
6.	Insolvency commencement date in respect of corporate debtor	25-11-2021, (Copy of order made available to IRP via email on 27-11-2021)
7.	Estimated date of closure of insolvency resolution process	24-05-2022
8.	Namne and registration number of the insolvency professional acting as interim Resolution	Madhusudan Kumar Poddar, IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- FLAT-N3A, SHYAM NAGAR ROAD Kolkata,700055 madhusudan.ca.85@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: C/o V Khandelwal & Asociates, 6, Old Post Office Street,Temple Chamber, 3rd Floor, Room No. 80, Kolkata-700001, Email:cirp.synergy@gmail.com
11.	Last date for submission of claims	11-12-2021 (As the Copy of order made available to IRP via email on 27-11-2021, 14 days calculated from 27-11-2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and (b)Details of authorized representatives are available at:	a)Relevant form available at https://ibbi.gov.in/home/downloads b)NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED on 25-11-2021.

The creditors of SYNERGY KITCHENS AND HOSPITALITY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11-12-2021to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Sd/- Madhusudan Kumar Poddar
IBBI Reg. No:- IBBI/IPA-001/IP-P-02173/2020-2021/13344

Date :28/11/2021
Place : Kolkata

यूको बैंक UCO BANK
Zonal Office, Kolkata: 3 & 4 D. D. Block, Sector I, Salt Lake, Kolkata 700064

CORRIGENDUM

Pursuant to the E- auction Sale Notice, published on 23.10.2021 of the A/c M/s Sarkar Gray Iron Products maintained with Asset Management Branch, the date of Auction scheduled on 29.11.2021 which has been cancelled and postponed. Rest matter remains unchanged.

Date: 29.11.2021
Authorised Officer
UCO Bank

J. J. EXPORTERS LTD.
Registered Office: 64, Bright Street, Kolkata – 700 019.
Tel: 91-33-2265 4776/ 2283 2329
Email: jjemail@vsnl.com,
Website : www.jjexporters.com
CIN : L17112WB1972PLC028631

Notice is hereby given that Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 ("Listing Regulations"), we wish to inform you that the meeting of the Board of Directors of the Company is scheduled to be held on Friday, 3rd December, 2021 inter alia to consider and approve the following:

1. Un-audited Financial Results for the quarter ended on 30th June 2019, 30th September, 2019, 31st December, 2019, 30th June 2020, 30th September, 2020, 31st December, 2020, 30th June 2021 & 30th September, 2021.
2. Audited Financial Results for the year ended on 31st March, 2019, 31st March, 2020 & 31st March, 2021
3. Calling of Annual General Meeting (AGM) of the Company.
4. Update on Company Petition No. CP/42(KB) 2019 with regard to winding up application of the Company.
5. Any other matter with the permission of the Chair.

BY ORDER OF THE BOARD
For J.J. Exporters Ltd.
Sd/-
Rajiv Jhunjhunwala
Director
DIN 00060534

Place: Kolkata
Date: 26th November, 2021